

(2011) 04 P&H CK 0247

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-11270 of 2011

Kulwinder Kaur and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 19-04-2011

Acts Referred:

Citation : (2011) 04 P&H CK 0247

Hon'ble Judges : Kanwaljit Singh Ahluwalia, J

Bench : Single Bench

Judgement

Kanwaljit Singh Ahluwalia, J.—Petitioners-Kulwinder Kaur and Jaswant Singh are present in the Court. Kulwinder Kaur has stated that she has passed 10+2 examination from Amritsar. She has further stated that she was born on 4.9.1987. It is further stated by the Petitioners that they have solemnized marriage according to their own volition against the wishes of their parents. The Petitioners seek protection to their life and pray that they may not be harmed by those who have not accepted their marriage.

2. Issue notice of motion.

3. On asking of the Court, Mr. B.S. Sra, Additional Advocate General, Punjab, accepts notice on behalf of Respondents No. 1 to 3. A copy of the petition has been supplied to him.

4. Respondent No. 2-Senior Superintendent of Police, District Amritsar, is directed to assess threat perception to the Petitioners and if required, ensure necessary vigil that no harm is caused to the life of the Petitioners.

5. With the observations made above, the present petition is disposed of.

6. A copy of this order, duly attested by the Special Secretary of this Court, be furnished to Mr. B.S. Sra, Additional Advocate General, Punjab, for onward transmission and compliance.